

Central Administrative Tribunal
Principal Bench: New Delhi

CP 324/97 in OA 1791/95

New Delhi, this the 8th day of December, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri N. Sahu, Member (A)

Shri Ramesh Chander Sharma,
TGT (Sanskrit)
Govt. Composite (M)
Sr. Secondary School,
Shastri Park, Delhi.petitioner

(By Advocate: Shri O.P. Kalshian)

Versus

1. Shri P.V. Jaikrishnan,
Chief Secretary,
Govt. of NCT of Delhi,
5, Dr. Shyam Nath Marg,
Delhi.
2. Shri K.K. Bhasin,
Deputy Director of Education,
Govt. of NCT of Delhi, Old Sectt.,
Delhi.
3. Shri Prakash Vir,
Deputy Director of Education,
Distt. North East,
B Block Yamuna Vihar,
Delhi. Respondents

(By Advocate: ~~Sh.~~ S.K. Gupta proxy for Sh. B.S.
Gupta)

O R D E R (ORAL)

Dr. Jose P. Verghese, Vice-Chairman (J)-

The order complained against seems to have been complied with now belately. The counsel for the petitioner has pointed out that there is 15 months delay in the compliance. On the other hand, counsel for the respondents has pointed out the respondents are tendering an unconditional apology.

In view of this, we are inclined to accept the apology tendered by the respondents awarding cost of Rs. 200/- payable to the Legal Aid, C.A.T. Bar Association. Petitioner is granted liberty to challenge the above referred order in accordance with law in case he finds that the result of the order is not in his favour.

Signature →

(N. Sahu)
Member (A)

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(Dr. Jose P. Verghese)
Vice-Chairman (J)